

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 36  
ANSWERED ON TUESDAY, THE 24<sup>TH</sup> FEBRUARY, 2015**

**IMPLEMENTATION OF CSR PROVISIONS UNDER THE NEW COMPANIES ACT  
QUESTION**

36. DR. T. SUBBARAMI REDDY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of Indian companies estimated to be within the ambit of Corporate Social Responsibility (CSR) and the total amount estimated to be spend by them during this financial year;
- (b) the details of likely beneficial impact on the social sector in India;
- (c) whether the guidelines for CSR spending are being revised to make it more comprehensive;
- (d) if so, the details thereof; and
- (e) if not, how Government would deal with queries from corporate sector about doubts arising in the implementation of CSR provisions under the new Companies Act?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) and (b): Year 2014-15 being the first year for implementation of provisions relating to expenditure under Corporate Social Responsibility for eligible companies, it is premature to assess the number of companies covered within its ambit or to estimate the amount to be spent on CSR activities by companies.

(c) to (e): To respond to doubts and queries of the corporate sector regarding provisions relating to Corporate Social Responsibility, the Companies (Corporate Social Responsibility Policy) Rules, 2014 have been notified and clarificatory circulars have also been issued.

\*\*\*\*\*

